

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 190 of 2017, IA 40 of 2017 and IA 29 of 2016 In
TP No. 86/397-398/NCLT/AHM/2016 (New)
CP No. 4/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: Manak Shankar & Ors.
V/s.
Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	<i>Pavan S. Godiawala</i>
2. VIVEK B. GUPTA	ADVOCATE	R. NO. 2	<i>Vivek B. Gupta</i>

ORDER

None present for Original petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 4. Learned Advocate Mr. Vivek Gupta present for Respondent no. 2. None present for other Respondents.

Heard arguments of Learned Counsel for applicant in IA 190/2017 and Learned Counsel for Original Respondent no. 4.

The mother of respondent no. 2 filed this application to condoned delay in bringing her on record as one of the respondent being one of the legal heirs of Respondent no. 2.

The reason stated is that applicant is under a shock after the death of Respondent no. 2.

The reason appears to be a sufficient reason.

Hence, the delay is condoned.

List TP 86/2016 and IA 29/2016, IA 40 and 41/2017 on 12.10.2017.

30.08.2017
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.